

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) Diary No(s). 32361/2025[Arising out of impugned final judgment and order dated 12-03-2025
in FAO No. 86/2024 passed by the Gauhati High Court]

INDU PAREEK

Petitioner(s)

VERSUS

SUDHA DUGAR & ANR.

Respondent(s)

(IA No. 160226/2025 - EXEMPTION FROM FILING C/C OF I/JUDGMENT, IA
No. 160225/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 18-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE N.V. ANJARIAFor Petitioner(s) Mr. Sunil Fernandes, Sr. Adv.
Mr. Vikram Singh Kushwaha, Adv.
Ms. Muskan Surana, Adv.
Mr. Anurag Pandey, Adv.
Mr. Srajan Shankar Kulshrestha, Adv.
Ms. Angel, Adv.
Mr. Ashish Pandey, AORFor Respondent(s) Mr. Manish Goswami, Sr. Adv.
Mr. Gaurav Shukla, Adv.
Mr. N Sriraman, Adv.
Mr. Amit Kabra, Adv.
Mr. Rameshwar Prasad Goyal, AORUPON hearing the counsel the Court made the following
O R D E R

Permission to file the special leave petition is granted.

Heard learned senior counsel for the petitioner(s).

This is a pure civil matter. We do not see any merit in this
case, in exercise of our jurisdiction under Article 136 of the
Constitution of India.The present petition is, accordingly, dismissed along with
pending application(s), if any.(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR